## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 137/TL/2022

 Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence to POWERGRID Bikaner Transmission System Limited (formerly known as Bikaner-II Bhiwadi Transco Limited) for "Implementation of 220 kV bays for RE generators and 400/220 kV ICTs at Bikaner-II PS", "Implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Ltd." and "Implementation of 2 nos. of 220 KV line bays at 400/220 kV Bikaner-II PS for interconnection of solar projects (ACME Solar Holdings Pvt. Ltd., Prerak Greentech Pvt. Ltd.)" under "Regulated Tariff Mechanism" mode.

Date of Hearing : 29.9.2022

- Coram : Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
- Petitioner : POWERGRID Bikaner Transmission System Ltd. (PBTSL)
- Respondents : Uttar Pradesh Power Corp. Ltd. and 16 Ors.
- Parties Present : Shri Shubham Arya, Advocate, PBTSL Ms. Shikha Sood, Advocate, PBTSL Shri Prashant Kumar, PBTSL Shri Kashish Bhambhani, CTUIL Shri Yatin Sharma, CTUIL Shri Siddharth, CTUIL Shri Akshayvat, CTUIL Shri Lashit Sharma, CTUIL Ms. Priyanshi Jadiya, CTUIL Shri Swapnil Verma, CTUIL Shri Ranjeet Singh Rajput, CTUIL

## **Record of Proceedings**

The learned counsel for the Petitioner submitted that in terms of liberty granted by the Commission vide Record of Proceedings for the hearing dated 5.7.2022, the Petitioner has filed an amended Petition for inclusion of an additional scope of work, namely, "implementation of 2 Nos. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of solar projects (ACME Solar Holdings Pvt. Ltd., Prerak Greentech Pvt. Ltd.)" in terms of the CTUIL's OM dated 25.8.2022 nominating the Petitioner to implement the above element/work. 2. In response to the specific query of the Commission regarding total cost of the all the three elements/scope of work exceeds Rs. 100 crore limit as specified for CTUIL, the representative of CTUIL submitted that the Petitioner has been nominated as the implementing agency for the above three elements on three separate instances (vide separate OMs) and the individual cost of all three elements is less than Rs. 100 crore and as per the MoP's OM dated 28.10.2021, ISTS costing less than or equal to Rs. 100 crore is required to be approved by CTUIL along with its mode of implementation.

3. In response to the further query of the Commission regarding likely date of generation for which the subject transmission system/elements are implemented, the representative of CTUIL submitted that the generation is likely to be started from the month of October, 2023 and as per the original schedule, these elements/systems are also likely to achieve COD from March, 2023.

4. After hearing the learned counsel for the Petitioner and CTUIL, the Commission reserved order in the matter.

## By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)